New Delhi, the 20th of July, 2018

G.S.R. (E). - In exercise of the powers conferred by the sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 50/2017, dated the 30th of June, 2017, published in the Gazette of India, Extraordinary vide number G.S.R. 785 (E), dated the 30th of June, 2017, namely: -

In the said notification, in the Table, the S. No. 330 and the entries relating thereto shall be omitted.

[F.No. 354/123/2017- TRU(pt)]

(Gunjan Kumar Verma)
Under Secretary to the Government of India

Note: The principal notification No.50/2017-Customs, dated the 30th June, 2017 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 785(E), dated the 30th June, 2017 and last amended vide notification No. 52/2018-Customs, dated the 14th July, 2018, published vide number G.S.R. 648 (E), dated the 14th July, 2018.